

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 13 of 2004

( in OA No. 246/99)

Jabalpur, this the 12th day of March, 2004

Kalyan Raja Bather, aged about 48  
years, S/o Shri C.Raja Bather,  
Ticket Collector Jabalpur,  
Railway Station Jabalpur(M.P.)

APPLICANT

VERSUS

1. Union of India through  
Secretary, Ministry of Railway  
New Delhi.
2. Divisional Railway Manager,  
Central Railway Jabalpur(M.P.)
3. Divisional Railway Manager,  
(Personal) Central Railway,  
Jabalpur(M.P.)

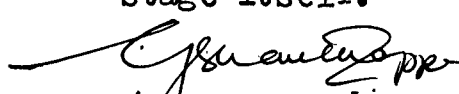
RESPONDENTS


Order(in circulation)

By M.P. Singh, Vice Chairman -

This review application has been filed to review  
the order passed by the Tribunal on 19.1.2004 in OA  
No. 246/99.

2. In the present RA, no clerical error or glaring  
mistake has been pointed out by the applicant. It is  
the settled legal position that the review proceedings  
are to be strictly confined to ambit and scope of  
order 47 Rule 1 of CPC. In exercise of the jurisdiction  
under order 47 Rule 1 CPC, it is not permissible for an  
erroneous decision to be reheard and corrected. A review  
petition, it must be remembered has a limited purpose and  
cannot be allowed to be an appeal in disguise(See-Parsion  
Devi Vs. Sumitri Devi and others, JT 1997(8) SC 480).
3. In view of the foregoing, we do not find any merit in  
this RA, which is accordingly rejected at the circulation  
stage itself.

  
(C. Shanthappa)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman